

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 308**

IA-579/2024

In

IB-361(ND)/2022

**IN THE MATTER OF:**

Intec Capital Ltd

**Vs**

Jagtar Singh

**.....APPLICANT/PETITIONER**

**.....RESPONDENT**

**SECTION**

**U/s 95(1) of IBC, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Prashant Chari, Advocate.

For the Respondent : Mr. Rakesh Bajaj, Advocate.

For the RP : Mr. Govind Keshav Mr. Anshul Goyal, Advocates.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-579/2024:-**

The written submissions filed by the Resolution Professional are on record.

The Personal Guarantor is directed to bring the written submissions on record within two days.

List the matter on **18.07.2024** for compliance.

**Sd/-**

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-**

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**